

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 158/MP/2015

Subject : Default in payment Deviation Charges in excess of the drawl schedule by PDD, J&K and default in opening Letter of Credit towards the nonpayment of Deviation Charges.

Date of hearing : 18.2.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Northern Regional Load Despatch Centre

Respondent : Power Development Commissioner, J&K

Parties present : Shri H.K. Chawla, NRLDC
Shri Manish Maurya, NRLDC
Shri Bhahwar Singh Meena, NRLDC
Shri Arif Sikandar Mir, Advocate, PDD, J&K
Shri S.K. Kaul, PDD, J&K
Shri Vikas Sharma, PDD, J&K

Record of Proceedings

The representative of NRLDC submitted that as on 18.2.2016, total Rs. 494.80 crore (Rs. 174.75 crore towards DSM charges, Rs. 5.38 crore towards UI charges and Rs. 314.67 crore towards Reactive Energy Charges) including delayed payment interest is outstanding against Power Development Department, Jammu and Kashmir. He further submitted that since August, 2015 no payment has been received from the PDD, J & K.

2. Learned counsel for PDD, J&K submitted that as per the direction of Hon`ble High Court, PDD, J&K is liable to liquidate the outstanding dues. Learned counsel for PDD, J&K further submitted that as on date Rs. 90.76 crore is outstanding against PDD, J & K towards deviation charges. He further submitted recently PDD, J&K has paid Rs. 65 crore.

3. The representative of the petitioner submitted that no such amount has been received from PDD, J&K.
4. The Commission observed that PDD, J&K should liquidate the outstanding UI dues in compliance with the directions of the Hon`ble High Court immediately, and other dues towards deviation charges and reactive energy charges in a time bound manner.
5. The Commission directed NRLDC and PDD, J&K to reconcile the amount paid and amount outstanding as on 18.2.2016 separately in respect of UI charges, Deviation charges, reactive energy charges and submit the report, by 4.3.2016.
6. The petition shall be listed for hearing on 15.3.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**